



2026:AHC:44843

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6582 of 2026

Devanti

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anil Kumar Tiwari, Rajendra Kumar Ojha
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

Ref:- Civil Misc. Correction Application No.2 of 2026

1. Heard learned counsel for the applicants and learned Standing Counsel for the State.
2. The correction application is allowed and the order dated 18.02.2026 is corrected as follows:
3. In the second and third lines of fifth paragraph of the aforesaid order "respondent No.1/Additional Commissioner (Administration/Judicial) to decide the aforesaid Revision/Appeal strictly" be deleted and the same shall be read as "respondent No.2/Sub Divisional Magistrate, Tehsil Sadar District Mau strictly".

(Prakash Padia, J.)

February 26, 2026

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